

DIVISION BENCH

ITEM NO.126

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.91/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 4th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	LEMONTRIPP TOURISM PRIVATE LIMITED & ANR. V/S ROC, KANPUR & ANR.
UNDER SECTION	252 (1) OF COMPANIES ACT 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Bharti Kashyap, CS *: For the Petitioner*
Sh. Krishna Dev Vyas, Adv. *: For the RoC*
Sh. Ankur Srivastava, Proxy for *: For the I.T. Deptt.*
Sh. Gaurav Mahajan, Sr. S.C.

ORDER

Ld. Counsels representing the parties are present.

- 1.** The report on behalf of the ROC has been filed with advance copy already supplied to the other side.
- 2.** However, the report on behalf of the Income Tax Department is still awaited.
- 3.** Ld. Counsel representing the petitioner states that the copy of the petition has already been supplied to the Ld. Sr. Standing Counsel, Sh. Gaurav Mahajan representing the Income Tax Department.
- 4.** Ld. Proxy Counsel, Sh. Ankur Srivastava states that the copy of the petition has been received. He also seeks a short accommodation on the ground that the Ld. Sr. Standing Counsel, Sh. Gaurav Mahajan representing the Income Tax Department is not available today.

-Sd-

-Sd-

5. Let the last opportunity be granted to the Income Tax Department for filing its report, if any, within a period of two weeks by serving an advance copy to the other side, failing which, the matter would be heard in the absence of the report of Income Tax Department.
6. In view of the request made on behalf of the Income Tax Department, let the matter be adjourned for further hearing on 1st August, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

4th July, 2024

Kavya Prakash Srivastava
(Stenographer)